

Central Administrative Tribunal
Principal Bench: New Delhi

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C.P. No. 44/99 In
O.A. No. 964/2000, PB

New Delhi this the 9th day of February, 2001

Hon'ble Mr. V.K. Majotra, Member (A)
Hon'ble Mr. Shanker Raju, Member (J)

Randhir Singh
S/o Shri Jai Singh,
J.E. (Q),
G.E. South, Ambala Cantt.

-Petitioner

(Petitioner in person)

Versus

MES No. 309549 T.S. Jaggi,
Supdt. B/R-I,
O/o G.E. Air Force, Ambala.

-Respondent

(Respondent in person)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

Shri Randhir Singh states that in view of the fact that OA-964/2000 which was a connected matter has been dismissed in default and for non-prosecution vide order dated 5.1.2001, he seeks and is allowed permission to withdraw the C.P. 44/CH/99. This C.P. is, therefore, dismissed as withdrawn. No costs.

S. Raju

(Shanker Raju)
Member (J)

V. Majotra

(V.K. Majotra)
Member (A)

CC.